



Procuring Entity	[Fill up Name of the Organisation]		
Bid Identification No:	[Fill up Tender No]	Date	[Fill up Issue/Release date]
BID DOCUMENT			
For the Procurement of:	Rate Contract for Supply; packaging; transportation; transit Insurance, loading/ unloading and Stacking of ISI mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns		
For convenience this Bid Document is divided into two volumes. Volume 1 is specific to this tender and the Volume 2 is invariable fixed portion. All contents are applicable to this tender, irrespective of their placement in these volumes.			
Cost of Document	For a Summary of Bid Information, please see Para 2 in Notice Inviting Tender (NIT)		
[Fill up cost]			
Pages in this Bid Document	[Fill up Number of Pages]	Place, Date and Time of Opening of Technical Bid	[Fill up Place, Time and Date]
E-procurement/ Procuring Agency Portal	[Fill up URL]		
Details of Submission of Cost of this Document (Attach Copy)			
Bid Document Fee is paid by	Type of Instrument: _____ Amount: _____ Reference and Details: _____ M/s. _____ Address: _____ _____ Phone _____ Fax _____ Email _____		

[Name of Procuring Entity]

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Sections II and IV; Appendices and Formats are in Volume 2 of the Bid Document.

BID DOCUMENT	VOLUME 1
For the Procurement of:	Rate Contract for Supply; packaging; transportation; transit Insurance, loading/ unloading and Stacking of ISI mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns

[Name of Procuring Entity]

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SECTION I: NOTICE INVITING TENDER (NIT)

[Name of the Procuring Entity]

[Address, Phone/ Fax/ Email/ URL of the Procuring Entity]

Tender Reference No - (as mentioned in para 2 below) Date: _____

Schedule No:	Package Name, (Ref to Section VI for the Districts, Blocks and Godowns in the Package)	Estimated Yearly Call-off Quantity ¹	Accounting unit	Bid Security (EMD) (in Rs.)
1	[Package/ Zone 1]			
2	[Package/ Zone 2]			

1. The Procuring Entity mentioned in para 2 below (hereinafter referred as “The Purchaser”) for and on behalf of The Authority mentioned in Para 2 below (hereinafter referred as “The Authority”) in the State mentioned in para 2 below (hereinafter referred as “The State”) invites Bids from eligible and qualified Salt Manufacturers for entering into Rate Contract for Supply; packaging; transportation; transit Insurance, loading/ unloading and stacking of ISI Mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns located in specified blocks of specified revenue districts (hereinafter referred as the “The Destination Godowns”). The period of the proposed Rate Contract is mentioned para 2 below. ‘The Destination Godowns’ are bundled into a number of packages. The godowns, districts and packages are listed in *Section VI (Schedule of Requirements)* of this document. The bidders may submit bids for any or all of the packages. However he must quote for all the godowns, in each package that he quotes for, without exception.

2. Following Bid information is relevant for this NIT:

Tender Information Summary			
Basic Details			
Name of ‘The State’			
The Purchaser - Name of Procuring Entity		‘The Authority’ - ‘for and on behalf of’ whom contract would be signed	
Tender Title	Rate Contract for Supply; packaging; transportation; transit Insurance, loading/ unloading and Stacking of ISI Mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns		
Tender Reference Number		Tender Category	Goods
Tender Type	Open Tender	Bidding System	Two Bid System
Form of Contract	Rate Contract	Rate Contract Period	[e.g. April 2018 – March 2019 (or 12

¹ Estimated Monthly requirement would be 1/12th of the Annual call-off

[Name of Procuring Entity]

			months From the date of conclusion of RC)]
Pre Qualification	NA	Independent External Monitor	NA
Modality of Document Availability and Submission/ Address/ Web-Address	[Physically / Downloadable/ E-procurement] [Fill in Address/ Web-address/ E-procurement portal URL]		
Office/ Contact Person/ E-procurement Help Desk for clarifications	[Fill in Name, Designation, Address; Phones; Fax and Email]		
Bid Opening Place	[Fill in Address/ Web-address]		
[Include if Applicable] Pre-Bid Conference Time and date of Pre Bid Conference Place of Pre Bid Conference Place, Time and date before which Written queries for Pre-bid conference must be received. Place, Time and date before which registration of participants for pre-bid conference must be received.			
[Include if applicable] Integrity Pact and Independent External Monitor (IEM) Name and Contact Details of IEM for Integrity Pact			
Covers Information			
Cover No	Cover Type	Description	Document Type
1	Fee/ EMD/ Techno-commercial	Tender cost and EMD/ Techno-commercial documents	.pdf
2	Finance	Price Schedule	.xls
Cost of Bid Documents Details			
[Include in case of e-Procurement, if applicable] e-Procurement Processing Fee/ Portal Registration Fee and Payment Mode			
Cost of Bid Documents (INR)		Cost of Bid Document Exemption Allowed	No
GST @ 18% extra is leviable on the Bid Document Cost and the bidder shall besides submission of cost to purchaser, deposit the applicable GST under reverse charge mechanism (RCM) to the concerned tax authority.			
Payment Mode	[online payment Gateway, ECS/ RTGS or Nominated office to		

	receive original instruments; Account Number/ IFSC code/ Details for RTGS and ECS as applicable]		
Payment Instruments Types acceptable	Account Payee Demand Draft / Cashier's Cheque/ Banker's cheque, drawn on a scheduled commercial bank in India		
Fee Payable To		Fee Payable At	
EMD Details			
EMD Amount (INR)		EMD Exemption Allowed	As per ITB/ AITB
Payment Mode	[online payment Gateway, ECS/ RTGS or Nominated office to receive original instruments; Account Number/ IFSC code/ Details for RTGS and ECS as applicable]		
Payment Instruments Types acceptable	Account Payee Demand Draft or Fixed Deposit Receipt or Banker's cheque drawn on a scheduled commercial bank in India		
EMD Payable To		EMD Payable At	
Requirement Details			
Requirement Description	Rate Contract for Supply; of ISI Mark Iron fortified refined Iodized Salt (Double Fortified Salt) of prescribed specification at the godowns of specified blocks of specified districts, as specified in Section VI, inclusive of all related activities, such as, production in the specified factory of producer, its testing, packing, providing containers, transportation for supply in the godown, transit Insurance, loading/ unloading and Stacking at the specified destination godowns.		
HNS Code	25010010 Common salt (including iodised salt)	Purchaser's GSTIN for State of Consignee	[Please fill in as required]
Locations where Required – State of Consignee	Please see Section VI: Schedule of Requirements	Period Of Rate Contract (Days)	365 (one Year)
Critical Dates			
Published Date	See the website	Bid Opening Date	[Please allow sufficient time for bidders to prepare responsive bids, depending on the documents and details required to be submitted]
Document Download / Sale Start Date	[Normally day after publishing]	Document Download / Sale End Date	[Normally upto few hours/ one day before time of Bid Opening]
Clarification Start Date	[Normally day after publishing]	Clarification End Date	[Normally 7 days before Bid opening time, to give time to purchaser for a

			response]
Bid Submission Start Date	[Normally day after publishing]	Bid Submission End Date	[Normally upto time of Bid Opening]
Bid Validity(Days)	90, i.e. upto --/--/2018		
Tenders Documents			
NIT Document	NIT_1.pdf	Financial Bid	Price_Schedule.xls
Tender Documents	SBD.pdf	Official Language	e.g. Hindi etc, in which bids can be submitted, besides English

3. The Bid documents will be published and be available for download/ sale as per modality mentioned in as per para 2 above. In case of e-procurement If so specified in the para 2 above, the e-Procurement portal may charge 'Processing Fee' and/ or Portal Registration Fee. The Bidders can obtain the bid documents after the date and time of start of availability till the deadline of availability by payment of non-refundable Cost of Bid documents (if any). The cost of bid documents shall be remitted in the modality specified in table in para 2 above. If the office happens to be closed on the deadline of availability of the bids as specified, the deadline would not be extended in case of downloadable documents, but where the modality for obtaining the Bid Documents is specified as traditional/ physical; such date would automatically stand extended to next working day at the same time and venue.
4. The Bid documents are not transferable.
5. A Bidder requiring any clarification of the bidding documents may ask questions in writing/ online/ email from Office/ Contact Person/ E-procurement Help Desk as mentioned in para 2 above, provided the questions are raised before the clarification end date mentioned in para 2 above (or if not mentioned, within 7 days prior to the deadline for submission of bids).
6. Bids must be submitted/ uploaded as per the modality of submission till the deadline of submission mentioned in para 2 above.
7. For e-Procurement modality if specified above, no manual tenders would either be sold or accepted for submission and the bidder must possess compatible Digital Signature Certificate (DSC) of Class-II. In case of specified modality of traditional physical submission, and where bid-documents are made available in downloadable form, unless mentioned to the contrary, there would be no manual sale of bid-documents. In case of downloaded/ e-procurement documents, the bidder must not make any changes to the contents of the documents, except for filling the required information. A certificate to this effect must be submitted by the bidder in the Tender Form (Appendix 1).
8. Bids received shall be opened at the place, date and time in the specified manner given in para 2 above in the presence of the bidders who wish to attend. In case of e-Procurement, bidders can also witness the opening of bids after logging on to the site through their DSC. If the office happens to be closed on the date of opening of the bids as specified, the bids will be opened on the next working day at the same time and venue.

9. Bid Security (EMD) amount mentioned in above shall be furnished in one of the specified forms mentioned in para 2 above, otherwise the bid will not be accepted in any case. The financial instruments shall be drawn in favour of Account and place of payment specified in the Para 2 above. In case of Bid submission modalities other than e-Procurement, the bids must be accompanied by original financial instruments relating to Bid Security (EMD) and cost of bid documents of the amount including VAT as specified for the table in para 1 above.
10. In case of e-Procurement, scan of copies (signed by bidder) of financial instruments relating to bid-security and cost of bid documents should be uploaded along with bids. In such a case, the bidders must submit the original financial instruments in the office mentioned in para 2 above so as to reach on or before date of opening of Bid during office hours on working days failing which the bid will be rejected.
11. The bidder, their affiliates or subsidiaries – including subcontractors or suppliers for any part of the contract – should not stand declared ineligible/ blacklisted/ banned/ debarred by any Government Agency, for participating in its tenders, under country's laws or official regulations. A declaration to this effect shall be submitted by the bidder in the *Appendix 1: Tender Form*.
12. ²*[Include if Pre-bid conference is envisaged]* Bidders are requested to attend a pre-bid conference for clarification on technical specifications and commercial conditions of the Tenders, on the time, Date and Place mentioned in Para 2 above. Participation is not mandatory, however, in case a bidder chooses not to participate (or fails to do so) in the pre-bid conference, it would be assumed that they have no issues regarding the Technical/ commercial specifications/ conditions.
13. ²*[Include if Integrity Pact is envisaged to be included]* All Bidders shall have to sign the Integrity Pact with the Purchaser as per format provided.
14. The bidding documents contain all other details.
15. The Purchaser reserves the right to cancel any or all bids without assigning any reason.

[Insert Name, Designation and contact details of
Tender Inviting Authority]

² Delete if not applicable and renumber rest of paras

SECTION III: ADDITIONAL INSTRUCTIONS TO BIDDERS (AITB)

[The Purchaser shall fill up the details required in the AITB. Clauses which are not to be changed in AITB those rows may be deleted. Clauses other than those mentioned below may also be mentioned, if so desired for change]]

Following clauses (in column 1), wherever these appear in ITB may be taken to be modified/ replaced by column 2	
Column 1 ITB clauses	Column 2 Taken to be Modified/ Replaced by the following
A. PREAMBLE	
ITB 2	[Addition, Alteration or Deletion of Eligibility conditions, please specify it here].
ITB 3	[Addition, Alteration or Deletion of Eligible Goods conditions, please specify it here].
ITB 6	[Addition, Alteration or Deletion of Preferential Procurement, please specify it here].
D. PREPARATION OF BIDS	
ITB 15	[Language in which bids are to be submitted other than Official language specified in NIT and English, please specify it here].
ITB 16.1	[In case additional submissions are required In Technical Bid over and above those in ITB, same may be specified here]
ITB 16.2	[In case additional submissions are required In Financial Bid over and above those in ITB, same may be specified here]
ITB 18.1 (b)	[If Authorised Agents/ Traders are barred from bidding on behalf of Manufacturers, please mention it here. Then only Manufacturers would be allowed to bid directly]
ITB 20.1	[If Price Variation clause is to be permitted, please mention it here, otherwise, only fixed prices are allowed]
ITB 20.7	[If evaluation is not to be done Schedule by Schedule/ Package by Package separately (i.e. only total value for all packages taken together would be evaluated) mention it here]
ITB 24.2	[Any changes required in validity of EMD, mention it here. Normally its 45 days beyond bid-validity]
E. SUBMISSION AND OPENING OF BIDS	
ITB 25.1	[If number of copies of Bids required is different than two copies, mention it here. In eProcurement only one copy of Bid is uploaded]

ITB 25.5	<i>[If alternative, conditional or multiple bids are allowed, mentioned it here – otherwise such bids would get rejected, this also is referred in clause 36.5]</i>
ITB 27.1	<i>[If eProcurement portal charges any Processing Fee or Registration Fee, please mention the amount and modalities of submission]</i>
F. Evaluation of Bids and Award of Contract	
ITB 36.5	<i>[If alternative, conditional or multiple bids are allowed, mentioned it here – otherwise such bids would get rejected, this also is referred in clause 36.5]</i>
ITB 37.1	<i>[If the basis of financial evaluation is different that total out of pocket cost to the purchaser, mention it here]</i>
ITB 38.2	<i>[If a %age different from 25%, is intended as quantity variation at the time of ordering, please specify it here]</i>

SECTION V: SPECIAL CONDITIONS OF CONTRACT (SCC)

The following Special Conditions of Contract (SCC) will apply for this purchase. The corresponding clauses of General Conditions of Contract (GCC) relating to the SCC stipulations have also been incorporated below. These Special Conditions will modify/ substitute/ supplement the corresponding (GCC) clauses. Whenever there is any conflict between the provision in the GCC and that in the SCC, the provision contained in the SCC shall prevail.

[Clauses of GCC listed below include a possibility for variation in their provisions through SCC. There could be other clauses in SCC as deemed fit]

GCC Clause No.	Topic	Modified/ replaced by SCC Provisions
1.2	Abbreviations:	
6.1, & 6.2	Performance Bond/ Security	
7.4	List of Direct Demanding Officers authorised to issue supply orders against the Rate Contract	
7.8	Incidental Services	
7.11, 7.12	Packing and Marking, Marking Instructions	
8.2	Risk and Title in the Goods	
8.4	Instructions for Transportation	
9.1	Insurance	
10.1	Distribution of Despatch Documents for clearance/ Receipt of Goods	
11.2,11.4 & 11.6	Warranty	
13	Prices	
14	Taxes and Duties	
15.1, 15.2, & 15.3	Terms and Mode of payments	
17	LD	
25.1, 25.2,	Resolution of Disputes	

SECTION VI – SCHEDULE OF REQUIREMENTS

Tender Reference No:	Tender Title: Rate Contract for Supply; packaging; transportation; transit Insurance, loading/unloading and Stacking of ISI Mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns							
Schedule No:	Package Name, for the Scope of supplies to Godowns	Estimated Yearly Call-off Quantity ³	Accounting unit	Bid Security (EMD) (in Rs.)	District	Block	Godown/ Storage/ Supply Centre	Annual Qty
1	2	3	4	5	6	7	8	9
1	[Package/ Zone 1]							
2	[Package/ Zone 2]							

- (1) HSN Code for DFS Salt is 25010010. The State of Consignee is 'State' as mentioned in Para 2 of the NIT.
- (2) Required Delivery Schedule: Supplies should be made at the destination godown within _____ days of issue of the Supply order.
- (3) Destination, Ultimate Consignee: As per column 8 above, preferred Transportation by Road.
- (4) Required Terms of Delivery: Free (Unloaded and Stacked) At Destination (Godown)

³ Estimated Monthly requirement would be 1/12th of the Annual call-off

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- (5) **Scope of Supply:** Manufacture and Supply of ISI Mark Iron fortified refined Iodized Salt (Double Fortified Salt) as per specification and quality assurance prescribed including incidental services e.g. Testing, Packaging, and Transportation, transit Insurance, loading / unloading and stacking at intermediate and final destinations
- (6) In the event of establishments of new supply centres in the specified Package / district, the rates approved for that zone shall be applicable and the supplier/ contractor shall be bound to accept the same.

SECTION VII – TECHNICAL SPECIFICATIONS AND QUALITY ASSURANCE

DOUBLE FORTIFIED (IRON & IODINE MIX) SALT AND

PACKING POUCHES

1. Specifications of Double Fortified (Iron & Iodine) Mix Salt:

S. No.	Characteristics	Requirement
1.	Water insoluble matter, percent by mass, dry basis Max	1.0
2.	Chloride content (as NaCl), percent by mass on dry basis. Min	97.0
3.	Matter insoluble in dilute HC, percent by mass on dry basis Max	0.30
4.	Matter soluble in water other than sodium chloride, percent by mass, on dry basis, Max	2.5
5.	Iron content (as Fe, ppm)	850-1100
6.	Iodine content, ppm	-
7.	a) Manufacturers level b) Distribution channel including retail level	a) 20-30 b) 15-30
9.	Sulphate (as So ₄), percent by mass, Mass, Max	1.1
10.	Magnesium (as Mg, Water soluble, percent by mass, Max	0.10
11.	Phosphorous (as P ₂ O ₅), ppm, Max	3100

The winning bid must comply with the applicable FSSAI standard, and the applicable BIS specification (IS 16232, 2014, and its amendment in July 2015), as set forth below. Authoritative texts are available on the respective web sites.

ISI Mark Iron fortified refined Iodized Salt (double fortified salt) means a crushed Crystalline Solid; white or pale or pink or light grey in colour, free from contamination with clay and other extraneous adulterants and impurities. *“Salt used for manufacture of double fortified salt shall have minimum 98.0 percent of sodium chloride content on dry weight basis for double fortified salt manufactured by fortification with encapsulated ferrous Fumarate and 99.0 percent of sodium chloride on dry weight basis for other forms of iron fortification”*

(Source: BIS amendment no. 1, July 2015 to is 16232: 2014 ISI mark iron fortified refined iodized salt (double fortified salt) — food grade — specification)

In the case of double fortified salt using encapsulated Ferrous Fumarate the presence of light grey specks in the salt is permissible

The specifications for Double Fortified (Iron & Iodine Mix) Salt have been determined by the Bureau of Indian Standards and its code number is IS-16232:2014

Along with this, other specifications shall also remain as determined and specified by the Bureau of Indian Standards. In addition to this, compliance of following specifications is also necessary:

In the Double Fortified (Iron & Iodine mix) salt, at the time of its packing, the quantity of iron in Encapsulated Ferrous Fumarate should be between 850 Mg. and 1100 Mg. per kilogram.

[Name of Procuring Entity]

It shall be mandatory to comply with all the related specifications as provided under code IS: 16232:2014

The salt to be supplied should be pure white, clean, free from moisture and as per ISI Mark specifications under Prevention of Food Adulteration Act of 1954.

In order to strengthen their bids, and in order to assist Purchaser as it makes determinations of quality, bidders may in their discretion submit evidence, documentary or otherwise, of technical quality, including but not limited to the following: consumer testing; lab testing; product compliance with FSSAI/BIS standards for a period of up to 6 months after manufacture; peer-reviewed scientific evidence of health effects.

The Double Fortified (Iron & Iodine Mix) Salt means - Encapsulated Ferrous Fumarate and Iodine ix Double Fortified salt being supplied is as per standards specified under Prevention of Food Adulteration Act, 1954, and in accordance with:

KAGZAT Notification No. F.N.P. 15025/262/2013-PA / FSSAI dated 5th December, 2014, as amended from time to time; and

BIAS/12981/991, as amended as per BIS Standards 16232 2014 dated 1st July 2015; and

In conformity with minimum product standards, as prescribed by Indian Food Security and Standards Authority (Ministry of Health and Family Welfare).

It shall be the responsibility of the supplier himself to receive all the valid and prescribed licenses, permits and other legal documents / permissions required for production and supply of Double Fortified (Iron & Iodine Mix) salt at his own cost and expenses. Purchaser shall have no liability and/or responsibility in this regard. In the absence of such documents and/or in the event of providing any wrong information, if any dispute arises therefrom, the supplier shall be solely responsible for the same. It will also be necessary for the supplier to ensure renewal of applicable license, permits etc., within time, otherwise the Purchaser shall reserve its right to cancel the contract agreement.

At the time of packing of Double Fortified (Iron & Iodine Mix) salt, the quantity of iron in the Encapsulated Ferrous Fumarate form in the double fortified salt should be between 850 mg and 1100 mg ppm per kilogram. Similarly, the quantity of iodine in double fortified salt should be 20-30 ppm and upon its reaching the minimum specified quantity of iron and iodine, shall be treated as its expiry date, and the expenses so incurred on its disposal as well as the cost of such quantity shall be recovered from the supplier.

The Double Fortified (Iron & Iodine Mix) salt, to be supplied should be pure, clean, white, grainy, and free from any moisture and within the standards prescribed by BIS Booklet No. 16232:2014 under the Prevention of Food Adulteration Act, 1954, and also as per standards specified under Section – VII attached with this tender document. For this purpose, a quality certificate from the Salt Commissioner or from the competent officer duly authorized by him together with the proof of prescribed fee for usage of ISI mark, deposited with the Bureau of Indian Standards, has to be attached along with each bill for supply of salt.

Conforming at a minimum to the product standards prescribed by the Food Safety and Standards Authority of India (Ministry of Health and Family Welfare), Government of India as per Gazette Notification F. No. P.15025/262/2013-PA/FSSAI dated 5th December 2014 and as amended from time to time as well as BIS Standards IS 16232; 2014 as amended on 1st July 2015.

2. Packing, Marking and Printing

- a. For consumer packing, the material shall be packed in food grade plastics.
- b. Packing should be done on one kilo pouches approved by the purchaser with food grade quality of LDPE/LLDPE material of 70 microns polythene and further it shall be packed in 50 kg master bags of pp material
- c. Dimension of packing material shall be length 230 mm, breadth 160 mm clearance on both dimension + or – 5 mm, side sealing .
- d. Strength parameters confirm to IS 10839 specification for LDPE multilayer including for LLDPE
- e. Water leak test procedure as per IS 109730 specification for polythene bags.
- f. Drop impact drop height 1.2 meters
- g. The pouch after filling with salt and sealing shall with stand 10 sequential drops on all faces corners and edges.
- h. Tearing test will be conducted for suitability of use of closed pouch for use in crushed crystal DFS of size up to 2mm and dropped as per drop test specified above.
- i. All material should adequately packed to protect them against all damages pilferage rust etc during transit and from atmosphere.
- j. Packing should be adequate and suitable for transport by rail /road as required.
- k. Sampling as per IS 2500 part 1 of AQL of 1.5%
- l. The matter shall be printed in 5 to 7 colours for 1 kg poly polyester laminated ID film pouches with reverse printing
- m. Durable and fast colouring ink of food grade should be used .Colour ink should conform to food grade and non-toxic
- n. The ink should not fade of or disappear or melt be partly or wholly before or after or during sealing operations or during transportation or storage or sale or when dipped in saturated salt solution of the above IS for one hour at room temperature.
- o. Best quality of printing ink namely alkali resistance ink should be used for printing purpose.
- p. The package shall be securely closed and legibly and clearly marked with following particulars;
 - a. Labelling and +F logo as per Food Safety and Standards (Fortification of Foods) Regulations, 2018
 - b. Name and address of the manufacturer;
 - c. Batch or Code no;
 - d. Ingredients
 - e. Iron content
 - f. Iodine content when packed;
 - g. Date of manufacture month /year
 - h. Best use before date;
 - i. Net quantity
 - j. Instruction for storage 'Store in a cool and dry place'
 - k. BIS /FSSAI certification marking
 - l. Food grade with green dot on the packet
 - m. Approved logo/image
 - n. Other micronutrients available
 - o. Other information as may be prescribed by the Commissioner, Food and Civil Supplies

[Name of Procuring Entity]

The suitable pouch for packing of one kilogram of salt should be made out of fully transparent and of equal texture 60 micron film on polypat 12 / 42.

This transparent pouch has to be duly printed with the description, photo, zone number and other details, as provided by the Purchaser, in multi-colour, using good quality ink and bright colours. The printing on the pouch has to look attractive.

The departmental description printed on the pouch has to be changed in every three months. In compliance hereof, the supplier / producer has to act accordingly.

The 01 (one) Kilogram (net weight) of salt shall be supplied in a polyester pack of 60 microns packet of size 12 / 42. The branding format on one kilogram polyester pack shall be provided by the Purchaser, and the printing of which shall be got done by the salt supplier accordingly. On the branding format, it shall be mandatory to mention the description of the product, along with the descriptive details of the supplier. The salt shall be supplied in the in one kilogram polyester pack, duly branded as specified. The polyester pack of salt shall be fully transparent. The branding of salt shall be in multi-colour as per specifications provided by the Purchaser. The polyester film should be clear with uniform texture, transparent, strong and without any hole/crack of 60 micron standard. The sample of polyester pack for packing of salt, duly printed as per design provided by the Purchaser has to be got approved in advance, and only after receiving such approval from the Purchaser, the supplier shall get it printed with quality ink. The supplier shall not make any changes in the approved design. The Purchaser shall have the right to change, amend and/or refine the design of packing, after every 03 (three) months upon receiving such demand from the Department.

Inferior quality of ink shall not be used otherwise the Purchaser shall make a deduction at the rate of Rs.20/- (Rupees twenty only) per metric tonne.

In the event of polyester film not being found clean, equal in texture, transparent, strong and of minimum 60 microns standard, in that case, a penalty at the rate of Rs.10/- (Rupees ten only) per metric ton / per micron shall be imposed on the quantity of such supply, and shall be deducted out of the amounts payable to the supplier.

In case the supply of Double Fortified (Iron & Iodine Mix) salt and/or its packing material, printing ink etc. are not found of prescribed quality and of standards, or there is any change in wordings used in the design, then the Purchaser shall refuse to make the payment and a penalty shall also be imposed. The Purchaser may also consider terminating the contract ex-parte. However, if the similar mistake has been repeated twice, then the Purchaser shall proceed to terminate the contract agreement and shall forfeit the earnest money and recover from the security amount.

The supplier shall be required to print on the polyester pouch about the various other schemes of the Government of Madhya Pradesh, as per details provided by the Purchaser. The format needs to be changed after every 03 (three) months, as per instructions, for which no extra amount shall be payable. It shall be the responsibility of the supplier to get such details on time from the Purchaser.

3. Quality Assurance

The intending tenderer should have established a quality control laboratory for analysis of Refined Iodised salt for its various constituents and have a full-time/part-time qualified Chemist for carrying out quantitative analysis. They should also agree to set up additional facilities for analysing the salt for its iron and iodine content properties as well as to

determine the heavy metal viz Arsenic, lead, alkalinity pH, etc., in accordance with the testing protocol as indicated by the BIS. Quality Assurance and Testing arrangements and Personnel must be detailed.

The producer shall supply the Double Fortified (Iron & Iodine Mix) salt, produced at the registered factory of the bidder as per ISI mark specifications.

Upon receiving of any complaint, the authorized person / Officer of the Purchaser shall have the right to visit the factory and/or godown of supplier / producer and to inspect the process of grinding of salt, packing, quality, quantity etc. During such inspection, if the Double Fortified (Iron & Iodine Mix) salt has not been found to be specified standards, in that case, the Purchaser reserves the right to cancel the order.

For assessing the quality of salt, the samples of Double Fortified (Iron & Iodine Mix) salt supplied to the respective godowns may be got tested in the Laboratory of State Food & Drug Administration or from the NABL approved Laboratory. In case of any non-compliance of any component, so found as per Laboratory report, such consignment shall be liable to be returned back on the cost and expenses of the supplier as per prevailing circumstances.

In the event of supplied consignment being found unacceptable:

That the salt to be supplied by the contracted supplier has to be pure white, clean and free from any moisture and as per ISI mark standards, under the Food & Safety Standards Act of 2006, as specified under clause 25.1 above. If the consignment supplied is not in conformity with the prescribed standards, in that case such a consignment shall be rejected.

It will be the responsibility of the contracted supplier to ensure that supply of the ordered quantity, as per specified specifications, be provided at the designated supply centre in a completely safe manner, and in sound packing. The salt received at the supply centre in torn and open packing shall be rejected.

The quantity of salt rejected at the supply centre, shall be lifted back by the supplier within maximum of 10 (ten) days at his own cost and expenses. All the expenses, such as, damages caused, storage expenses, cost of loading and unloading etc., in respect of such rejected quantity of salt, are either to be borne by the supplier himself or he has to compensate the Purchaser for the same. In case the supplier fails to lift such rejected quantity of salt, then the Purchaser shall have the right to dispose of such salt either through auction sale or in any other manner as may be deemed fit by the Purchaser.

For such rejected quantity of salt, no payment shall be made to the supplier and it shall be treated as 'No Supply' made by the supplier, and the action shall be initiated as per clauses 15 and 31 against the supplier. It shall be the responsibility of the supplier to compensate the Purchaser for all such losses caused to it due to such supply. All the expenses to be incurred on disposal of such quantity of salt and losses caused to the Purchaser due to such supply shall be recovered from the amounts payable to the supplier. However, if there is any monetary benefit to the Purchaser in the disposal of such salt, the supplier shall have no right over such benefit.

In accordance with FSSAI requirements, the intending bidder shall clearly specify in the technical form, the composition of the raw salt, specifically its percentage of NaCl by dry weight that is available for processing at their manufacturing unit, (as described in the technical specifications). Test report of the NaCl content in the salt used in the factory must be enclosed.

[Name of Procuring Entity]

SECTION VIII: ELIGIBILITY AND QUALIFICATION CRITERIA

Eligibility Criteria and details of compulsory documents to be submitted:		
S. No.	Eligibility Criteria	In support of eligibility, compulsory documents required to be attached with Technical Bid
1	Eligibility as per Clause 2 of the ITB	A Declaration confirming details and eligibility as per Clause 2 of ITB
2	Holder of valid license under Food Safety & Standard Act, 2006 from Food & Safety Authority of India	Copy of licence under Food Safety & Standard Act, 2006, issued by Food Safety & Standard Authority of India
3	Holder of valid licence as per Bureau of Indian Standards (BIS) for the purpose of double fortification of salt – Encapsulated Ferrous Fumarate (E.F.F.), either in his own name or in the name of contractor through whom the tenderer will get the fortification done, duly issued by Food Safety & Standard Authority of India under Food Safety & Standard Act, 2006.	Copy of valid license issued by Food Safety & Standard Authority of India under Food Safety & Standard Act, 2006. Firms would be eligible for award of Rate Contract and also to continue on Rate Contract when they are in possession of valid BIS license at all times during the entire period of Rate Contract apart from having it on the date of Rate Contract. The time period for submission of BIS licence would be 45 days from the date of tender opening, if the firm has applied for the same on or before the tender opening date.
4	Holder of valid license from Bureau of Indian Standards valid for ISI usage.	Copy of valid license from Bureau of Indian Standards for ISI usage.
5	The intending tenderer should be registered with the Salt Commissioner, Government of India, Jaipur or an officer authorised by him for the production of refined free flow Refined Iodized salt.	Copy of registration with the Salt Commissioner, or his authorized officer along with the authorized annual production capacity of refined iodized free flow salt, should be provided

Qualification Criteria and details of compulsory documents to be submitted:		
S. No.	Qualification Criteria	In support of minimum qualifications, compulsory documents required to be attached with Technical Bid
1	<p>Experience and Past Performance: (a)The bidder (manufacturer or principal of authorised representative) should have regularly for at least the last <i>[five]</i> years, ending 31st March of the previous financial year (hereinafter called 'The relevant Date'), manufactured, and supplied ISI Mark Refined Iodised Salt, (hereinafter called 'The Product'), and</p> <p>(b) The bidder (manufacturer or principal of authorised representative) should have manufactured and supplied at least <i>[30% of the required quantity rounded up to the next whole integer]</i> quantity of 'The Product' in any one of the last five years ending on 'The relevant Date'.(This quantity is herein after referred as 'The Qualifying Quantity')</p>	<p>Self-certificate for having required experience for supply of ISI mark Iodine mix refined salt.</p> <p>Details of satisfactory completion of contract for supply of similar goods in the preceding five years providing documentary evidence such as contract agreement, completion certificate, certified final invoice, final delivery for each contract.</p>
2	<p>Manufacturing Capacity: The bidder (manufacturer or principal of authorised representative) should have an Annual Capacity to Manufacture and Supply at least 'The Qualifying Quantity' of the ISI Mark Iron fortified refined Iodised Salt.</p>	<p>Copy of Certificate issued by Salt Commissioner or Deputy Salt Commissioner relating to production capacity of ISI Mark Iron fortified refined Iodised Salt. Flow chart of the production with its capacity at each stage of production should be enclosed.</p>
3	<p>Financial Turnover: The average annual financial turnover of the bidder firm (manufacturer or principal of authorised representative) during the last three years, ending on 'the relevant date', should be at Rs. <i>[value of 50% of the required quantity]</i> as per audited balance</p>	<p>Certificate of Chartered Accountant about the average turnover during the last three years ending on the 'relevant date'.</p>

	sheet and profit & loss account of the relevant period.	
4	Financial Capacity: Solvency Certificate from the Bank for minimum of Rupees [<i>value of 'Qualifying quantity'</i>].	Notarized copy of Bank Solvency Certificate either for the minimum specified amount or for more than it. Copies of balance sheet of the company for the last three years.

1. The intending tenderer should be refined iodised salt manufacturers who have established plant and machinery for the production of refined iodised salt and additionally have the capacity for the production of DFS. Salt traders authorised by Manufacturers, who purchase directly from such salt manufacturers will also qualify.
2. In the case of traders, the trader shall have been engaged in the procurement and distribution of Refined Iodised salt in the State or to any other State(s) for not less than five years and should identify the manufacturer from whom they will procure DFS. Such manufacturer must conform to the conditions prescribed in the preceding paragraphs and the DFS specifications as provided later in this document. The trader should also provide a copy of the agreement with the salt manufacturer (who meets the above requirements) stating their consent to provide DFS to the trader for a minimum period of two years. The trader shall supply DFS solely from the identified manufacturer for the duration of the contract.
3. For Traders:
 - a) Evidence that we have been supplying edible refined free flow Refined Iodized salt to the States for the last 10 years.
 - b) Copy of agreement with the salt manufacturer of the manufacturer's consent to produce DFS, as per technical specification in this document, and provide it to the trader for sale to the UP government for this project.

[Name of Procuring Entity]

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Rate Contract for Supply; packaging; transportation; transit Insurance, loading/ unloading and Stacking of ISI mark Iron fortified refined Iodized Salt (Double Fortified Salt) at the specified godowns